

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

Regional Bench COURT-2

Excise Appeal No. 20004 of 2015

[Arising out of the Order-in-Appeal No. 599/2014- C.E dated 30.09.2014
passed by the Commissioner of Central Excise [Appeals-I], Bangalore.]

Keerthi Chemical Industries

B-6, Kssidc Industrial Estate,
Bommasandra,
Anekal Taluk,
Bangalore, Karnataka – 560 099.

.....Appellant

VERSUS

**Commissioner of Central Excise,
Bangalore I Commissionerate,**

Central Revenue Buildings,
Queens Road,
Bangalore, Karnataka – 560001.

..... Respondent

Appearance:

Ms. Suja, A.K, Advocate for Appellant

Mr. Mukesh Kumar Pandey, Authorized Representative for Respondent

Coram:

Hon'ble Mr. P.A. Augustian, Member (Judicial)

Hon'ble Mr. Pullela Nageswara Rao, Member (Technical)

FINAL ORDER No. 21589 of 2024

Date of Hearing: 20.12.2024

Date of Decision: 20.12.2024

Per: Pullela Nageswara Rao

Learned counsel for the appellant submits that they have
availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. The
learned AR for the department submitted that the availment of the

scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Order dictated and pronounced in open court)

(P.A.Augustian)
Member (Judicial)

(Pullela Nageswara Rao)
Member (Technical)

Sasi